

Shri V. P. Nayar: May I know if the Government are aware that the W.H.O. has made a special study and reported that the disease, in its incidence, is very much detrimental to the normal work of the community?

Rajkumari Amrit Kaur: I have not myself seen this report from the W.H.O., but I shall certainly enquire into it.

Shri V. P. Nayar: May I know whether Government have made any survey of the extent of disability caused on account of various forms of rheumatic diseases, in India at present?

Rajkumari Amrit Kaur: No such survey has been carried out.

Shri A. M. Thomas: In view of the fact that the *Ayurvedic* form of treatment has been found to be most effective in the case of rheumatic diseases, may I know whether Government have taken any steps to provide clinics anywhere in the country?

Rajkumari Amrit Kaur: The Government of Madras have stated that they are spending a certain amount of money on research in indigenous medicines used for the treatment of rheumatism, and this is being done in the College of Indigenous Medicine, Madras. We are awaiting the results.

"GROW MORE FOOD" SCHEMES

*554. **Dr. Ram Subhag Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have given any grants or loans to State Governments for "Grow More Food" schemes during the year 1954-55;

(b) if so, to which States; and

(c) how much?

The Minister of Food and Agriculture (Shri Kidwai): (a) Yes.

(b) and (c). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 3.]

Dr. Ram Subhag Singh: It appears from the statement that over Rs. 22 crores have been given as loans and grants to the different State Governments. May I know whether these loans and grants are given on an *ad hoc* basis or whether the Government of India take into consideration the plans of the different State Governments before advancing the loan?

Shri Kidwai: The Government of India receive schemes for minor irrigation and other works from the different States and grant the loan or aid accordingly.

Shri G. P. Sinha: May I know if there is any proposal to supply bulldozers to the hilly tracts of Chhota Nagpur under the Grow More Food Scheme?

Shri Kidwai: I would like to know if we have got any recommendations from the State Government about that.

श्री एन० एल० जोशी : क्या मैं जान सकता हूँ कि जो ग्रांट सन् १९५४-५५ में दी गई हैं वह सन् १९५२-५४ की ग्रांट से ज्यादा हैं या कम हैं ?

श्री किडवाई : मेरे सामने जो फिगरर्स हैं उन से यह कहना मुश्किल है कि पिछले साल से ज्यादा है या कम है। लेकिन एक रकम मुक़र्रर होती है, उसी के अन्दर से दिया जाता है।

Shri Nanadas: May I know whether the loans and grants given to different States during the year 1953-54 were spent during that year?

Shri Kidwai: We have just heard about the case of Andhra where they could not spend it. Then it was deducted from the next year's grants.

RAILWAY ACCIDENT

*555. **Th. Lakshman Singh Charak:** Will the Minister of Railways be pleased to state:

(a) the number of persons killed and the number of those injured in

the Railway accident between Chanpatia and Bettiah on the 2nd May, 1954; and

(b) whether any enquiry has been made into the accident and if so, with what result?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) At about 20-05 hours on 2nd May, 1954, while No. 344 Dn. Passenger train was running from Chanpatia to Bettiah station on the Muzaffarpur-Narkatiaganj Section of the North Eastern Railway, it was struck by a cyclonic storm of severe intensity causing six coaches behind the engine to topple over. Two persons were killed, 8 received grievous and 93, minor injuries.

(b) The Government Inspector of Railways, Calcutta, held his statutory enquiry into this accident. His finding is that the derailment was due to the train having been caught in a sudden and a very severe storm.

Th. Lakshman Singh Charak: May I know whether any compensation or aid was given to those people who were killed and to those who were injured?

Shri Shah Nawaz Khan: Normally this is given, and a Compensation Commissioner is appointed when it is necessary.

Mr. Speaker: He refers to this particular case. That is what he wants.

Shri Shah Nawaz Khan: I am sorry the information in this particular case is not available. The rule is that some State officer, either the Collector or other officer, is appointed, and he decides about paying compensation to the persons concerned.

Th. Lakshman Singh Charak: May I know whether an Inspector or a Commissioner was appointed in this case or not?

Shri Shah Nawaz Khan: I shall require notice.

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Mr. Speaker: The investigation has been made. Next question.

CENTRAL LABOUR INSTITUTE

*561. **Shri Radha Raman:** Will the Minister of Labour be pleased to state:

(a) the date by which the Labour Institute is expected to be set up in Bombay;

(b) the estimated expenditure thereon; and

(c) whether assistance of foreign experts will be available to the institute?

The Deputy Minister of Labour (Shri Abid Ali): (a) By about the middle of 1956.

(b) A statement is laid on the Table. [See Appendix IV, annexure No. 4.]

(c) Yes.

Shri Radha Raman: In the statement which has been laid on the Table, it is mentioned that the recurring expenditure to man the various sections of the Institute is estimated at Rs. 1,25,000. May I know how many sections will this Institute have, how will this money be divided into and to what sections of the Institute?

Shri Abid Ali: There will be various sections in this Institute. There will be a museum of industrial safety and health and welfare; another section will be about industrial hygiene laboratory. Training centres, library combined with information centre, national productivity centre, training within industry, and some others. With regard to the break-up, we have not fixed up the amount.

Shri Radha Raman: May I know whether foreign experts will be employed in this Institute, and, if so, on what terms will they be employed?

Shri Abid Ali: We propose to have five foreign experts for a year so that we may have the benefit of their advice in regard to the advance made on these items in foreign countries.